THE HIGH COURT OF MEGHALAYA AT SHILLONG

ORDER

Dated, ____March, 2019

No. HCM II/44/2016/Estt/___ In supersession of all previous orders, Hon'ble the Chief Justice is pleased to constitute the following One man Committees comprising Hon'ble Mr. Justice H.S.Thangkhiew:-

- 1. Tender Committee/Purchase Committee
- 2. Committee for Administration of Tribal Court
- 3. Committee on reducing pendency
- 4. Security Committee of High Court and Subordinate Court Premises
- 5. E-Committee
 - (i). Hon'ble Mr. Justice H.S. Thangkhiew Chairman
 - (ii). Smti. A.Kharbuki Secretary
- 6. Arrears Committee
- Committee to assess the suitability of the candidates for engaging as Law Clerk
- Committee to examine and to suggest necessary modifications in the existing Unit/Credit Points system for the Judicial Officers
- Committee for making suggestions for framing of requisite Rules/Guidelines for Electronic Evidence in the High Court and Subordinate Court/Tribunals/Authorities
- 10. Committee for making suggestions for framing of requisite Rules or amendment in existing Rules on the Service conditions of the Judicial Officers in the State of Meghalaya.
- 11. Committee for making suggestions for framing of requisite Rules/Guidelines or amendment in the existing Rules/Guidelines for the redressal mechanism on the grievance against the Judicial Officers in the State of Meghalaya.
- 12. Committee for looking into the Library requirements of the Subordinate Courts.
- 13. Committee for examining the records of the 3 (three) Grade-I Judicial Officers who have completed the period of probation of two years and to make recommendation for their confirmation or otherwise.
- 14. Judge-in-Charge of High Court Mediation Committee to be assisted by the Member Secretary, Meghalaya State Legal Services Authority.
- 15. Committee to supervise and monitor on the matter of Criminal Appeal No.652 of 2012, Union of India vs. Mohanlal & Anr.
- 16. Committee to look into the matter of W.P (C) No.76 of 2018.

- 17. Committee for examining anomalies in the pay structure of the Officers & Staff of the High Court of Meghalaya and for suggesting remedial measures.
- 18. High Court Legal Services Committee
 - (i). Hon'ble Mr. Justice H.S.Thangkhiew Chairman
 - (ii). The Advocate General, Meghalaya Member
 - (iii). The President, Meghalaya High Court Bar Association Member
 - (iv). Dr.M.Kharshiing, Lecturer, Shillong Law College Member
 - (v). Smti. D.Rynjah, Joint Registrar-cum-Secretary to Hon'ble the Chief Justice - Secretary
- 19. Library Committee
- 20. Judge-In-Charge, Juvenile Justice Committee
- 21. Recruitment Committee-
 - (i). Hon'ble Mr.Justice H.S.Thangkhiew
 - (ii). Smti. M.D.Khongmen, Registrar (Admn) to assist his Lordship.

By order,

REGISTRAR GENERAL

Dated, March, 2019

Copy to :-

- 1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice for His Lordship's information.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for His Lordship's information.
- 3. The Advocate General, Govt. of Meghalaya, Shillong.
- 4. The President, Meghalaya High Court Bar Association, Shillong.
- 5. Dr.M.Kharshiing, Lecturer, Shillong Law College, Shillong.
- 6. The Registrars, High Court of Meghalaya for information.
- 7. The Central Project Coordinator, High Court of Meghalaya for information.
- 8. The Joint Registrar-cum-OSD, High Court of Meghalaya for information.
- 9. The Deputy Registrars, High Court of Meghalaya for information.
- 10. The Assistant Registrars, High Court of Meghalaya for information.
- 11. The PRO, High Court of Meghalaya for information
- 12. The System Analyst, High Court of Meghalaya for uploading the same in the official website.
- 13. The Court Officers
- 14. Office File.